

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED

		RELEVANT PARTICULARS
1.	Name of corporate debtor	Aloha International Brewpub Private Limited
2.	Date of incorporation of corporate debtor	9 th July, 2019
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55209MH2019PTC327779
5.	Address of the registered office and principal office (if any) of corporate debtor	503, Crystal Plaza, Opp.Solitare Corporate Park, Chakala, Andheri East, Mumbai City, Mumbai, Maharashtra, India, 400099
6.	Insolvency commencement date in respect of corporate debtor	12 th June, 2025
7.	Estimated date of closure of insolvency resolution process	9 th December 2025, being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as the interim resolution professional	Orion Resolution & Turnaround Private Limited Registration No. of IPE- IBBI/IPE-0089/IPA-3/2023-24/50066 Registration No. as an IP – ICAI/IPE/0016 Abhijit Gokhale, Authorized IP/ Director,
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Orion Resolution & Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Bulding No, 6 AK Road Next to Kohinoor Continental Mumbai -400059 RegisteredEmail-id : ipe@orionipe.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Orion Resolution & Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Bulding No, 6 AK Road Next to Kohinoor Continental Mumbai -400059 Correspondence Email ID: cirp.aibpl@gmail.com
11.	Last date for submission of claims	26 th June, 2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED** vide order no. RCP(IB)/27(MB)2024 Dated 12th June, 2025

The creditors of **ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 26th June, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

Date: 15th June, 2025
Place: Mumbai.



Abhijit Gokhale

Abhijit Gokhale,
Authorised IP/ Director,
Orion Resolution & Turnaround Private Limited
Interim Resolution Professional of Aloha International Brewpub Private Limited
Registration No. of IPE- IBBI/IPE-0089/IPA-3/2023-24/50066
Registration No. as an IP – ICAI/IPE/0016
Registered Address: 811,8th Floor, Meadows, Sahar Plaza Complex, Off. J B Nagar/Chakala
Metro Station, Andheri – Kurla Road, Andheri East, Mumbai - 400059.
Registered Email Id of IPE: ipe@orionipe.com
Process specific e-mail ID for correspondence: cirp.aibpl@gmail.com
AFA valid upto 31st December, 2025

...continued from previous page.

ASBA* Simple, Safe, Smart way of Application!!! Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account.



UPI-Now available in ASBA for Retail Individual Bidders and Non Institutional Bidders applying in public issues where the application amount is up to ₹.50 million, applying through Registered Brokers, Syndicate, CDPs & RTAs.

In case of any revision in the Price Band, the Bid/offer Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/offer Period not exceeding 10 Working Days.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

BOOK RUNNING LEAD MANAGERS: IIFL CAPITAL, AXIS CAPITAL, CLSA, JM FINANCIAL, nuvama, MUFUG. COMPANY SECRETARY AND COMPLIANCE OFFICER: Anish Kumar, Oswal Pumps Limited.

OSWAL PUMPS LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated June 7, 2025 with the RoC.

AXIS BANK: अक्षय समर्पित की किफाई हेतु ई-नीलामी विक्री सूचना. वित्तीय आसिरी को प्राप्तिपूर्विकरण और पुनर्निर्माण तक प्रतिक्रिया विहिन प्रदान अभिप्रेत, 2002 के साथ पिछले प्रतिभूति विहिन (प्रारंभ) निगमावली 2002 के नियम 8(6) के परस्पर के तहत अक्षय आसिरी की किफाई हेतु ई-नीलामी विक्री सूचना.

AXIS BANK: अक्षय समर्पित की किफाई हेतु ई-नीलामी विक्री सूचना. वित्तीय आसिरी को प्राप्तिपूर्विकरण और पुनर्निर्माण तक प्रतिक्रिया विहिन प्रदान अभिप्रेत, 2002 के साथ पिछले प्रतिभूति विहिन (प्रारंभ) निगमावली 2002 के नियम 8(6) के परस्पर के तहत अक्षय आसिरी की किफाई हेतु ई-नीलामी विक्री सूचना.

राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING. एनसीईआरटी प्रकाशनों के वितरण हेतु भारत के विभिन्न राज्यों/ केन्द्र शासित प्रदेशों एवं विदेशों में विक्रेताओं के पैल का गठन.

IN THE COURT OF THE CITY CIVIL SESSIONS JUDGE AT BANGALORE (CCH - 7) O.S.No.6703/2024. Between M/s. PNB Life Insurance Co. Ltd. Represented by its Authorized Representative... Plaintiff and Ms. Supriya Singh... Defendant.

सार्वजनिक सूचना (दिवला और ऋण शोध अक्षमता संहिता, 2016 की धारा 102 के तहत) श्री बांके बिहारी एक्सपोर्ट्स लिमिटेड के व्यक्तिगत गारंटर, अमर चंद गुप्ता के लेनदारों के ध्यानार्थ.

सार्वजनिक सूचना (दिवला और ऋण शोध अक्षमता संहिता, 2016 की धारा 102 के तहत) श्री बांके बिहारी एक्सपोर्ट्स लिमिटेड के व्यक्तिगत गारंटर, राज कुमार गुप्ता के लेनदारों के ध्यानार्थ.

सार्वजनिक सूचना (दिवला और ऋण शोध अक्षमता संहिता, 2016 की धारा 102 के तहत) श्री बांके बिहारी एक्सपोर्ट्स लिमिटेड के व्यक्तिगत गारंटर, राम लाल गुप्ता के लेनदारों के ध्यानार्थ.

ऑन द सर्विसिजल सूचना (प्रारंभिक दिवला और दिवलावली के तहत प्रतिक्रिया विहिन प्रदान अभिप्रेत) 09 जुलाई 2025, 10 अक्टूबर 2025, 15 दिसंबर 2025 के दिवस.

CP CAPITAL Limited
(Erstwhile Career Point Limited)

Reg. Office: Village Tangori, Banur, Mohali, Punjab-140 601
Corp. Off.: CP Tower-1, Road No-1, IPIA, Kota, Rajasthan 324005
+91-744 3559282 | CIN: L64990PB2000PLC054497
Email: investors@cpil.in | Website: www.cpil.in

LOST & FOUND

NOTICE is hereby given to the public at large that the Original Certificate of Registration ("CoR")/document bearing NBFC License No.: CHA12062 dated 01/04/2025, issued by the Reserve Bank of India, New Delhi (Regional Office) in favor of CP Capital Limited, having its Registered Office at Village Tangori, Banur, Mohali, Punjab – 140601, has been inadvertently lost/misplaced during postal delivery by India Post in the area of Village Tangori, Banur, Mohali, Punjab – 140601.

It is earnestly requested that any person/institution who may find the said Certificate of Registration to kindly return it to the company at the address given below or contact us immediately at:

CP Capital limited c/o Career Point Gurukul, Village Tangori, Banur, Mohali, Punjab – 140601
Contact No. **9352648690, 9887848785**
E-mail- **manish.binju@cpuniverse.in, manmohan@cpuniverse.in**

*A reward will be given as a token of appreciation to the person returning the certificate.

WARNING It is hereby cautioned against any possible misuse or misrepresentation involving the lost Certificate of Registration/document. Any such misuse will be considered illegal and reported to the appropriate authorities.

We sincerely appreciate your cooperation in this matter.

For CP Capital Limited
Manish Binju
(Authorized Signatory)

DATE: 15/06/2025

FAMILY CARE HOSPITALS LIMITED
(Formerly Known as Scandent Imaging Limited)

Registered Office: Plot No. A 357, Road No. 26, Wagale Industrial Estate, MIDC, Thane (W) - 400604. Tel No: 022-41842201
CIN: L93000MH1934PLC080842; Email: cscandent@gmail.com; Website: www.familycarehospitals.com

NOTICE OF POSTAL BALLOT & E-VOTING INFORMATION

Members of the Company are hereby informed that pursuant to Section 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") and Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 and the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being circular no. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs (collectively called "MCA Circulars"), the Company has sent the Notice on June 13, 2025, only through electronic mode, to those Members whose e-mail addresses are registered with the Company/RTA/ Depositories and whose names are recorded in the Register of Members of the Company or Register of Beneficial Owners maintained by the Depositories as on Friday, May 16, 2025 ("Cut-off date"). Accordingly, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope has not been sent to the Members for this Postal Ballot. Notice is hereby given that Family Care Hospitals Limited ("the Company") is seeking approval of the Members of the Company by way of Postal Ballot through Remote E-voting on the following resolutions:

Sr. No.	Description of the Resolution(s)	Type of Resolution
1	Issue Of Securities On A Preferential Basis	Special Resolution
2	Increase The Authorized Share Capital Of The Company And Consequential Amendment In Memorandum Of Association Of The Company	Ordinary Resolution
3	Approval Of The Related Party Transactions Proposed To Be Entered By The Company During The Financial Year 2025-26 With Onelife Capital Advisors Limited	Ordinary Resolution
4	Approval Of The Related Party Transactions Proposed To Be Entered By The Company During The Financial Year 2025-26 With Dealmoney Distribution And E-Marketing Private Limited	Ordinary Resolution
5	Approval Of The Related Party Transactions Proposed To Be Entered By The Company During The Financial Year 2025-26 With Dealmoney Commodities Private Limited (Merged With Dealmoney Securities Private Limited)	Ordinary Resolution
6	Approval Of The Related Party Transactions Proposed To Be Entered By The Company During The Financial Year 2025-26 With Sarsan Securities Private Limited	Ordinary Resolution

The Notice of Postal Ballot ("Notice") is available on the website of the Company at www.familycarehospitals.com and on the website of M/s. Purva Sharegistry (India) Pvt. Ltd. Registrar & Transfer Agent of the Company (RTA) at <https://evoting.purvashare.com/>, website of Stock Exchanges at www.bseindia.com. The Company has engaged the services of Purva Sharegistry (India) Pvt. Ltd. to provide remote e-voting facility. The remote e-voting facility will be available during the following period:

Commencement of Remote e-Voting June 14, 2025 (Saturday) (at 9:00 AM)
Completion of Remote e-Voting July 13, 2025 (Sunday) (at 5:00 pm)

Please note that communication of assent or dissent of the members would only take place through the remote e-voting system. The voting rights of the members shall be in proportion to the shares held by them in paid-up equity share capital of the company as on the cut-off date. A person who is not a member as on cut-off date should treat this Notice for information purpose only. Once the vote on a resolution is cast, members shall not be allowed to change it subsequently. The remote e-voting shall not be allowed beyond 5:00 P.M. on July 13, 2025 (Sunday) and the remote e-voting module shall be disabled by Purva Sharegistry (India) Pvt. Ltd. thereafter.

Members who have not registered their email ID are requested to register the same in the following manner:

- Members holding shares in physical mode and who have not registered/updated their email ID with the Company are requested to register/update their email ID with Purva Sharegistry (India) Pvt. Ltd by sending duly signed request letter at support@purvashare.com with details of folio number and attaching a self-attested copy of PAN card.
- Members holding shares in dematerialised mode are requested to register/update their email ID with the relevant Depository Participant with whom they maintain their demat accounts).

The Board of Directors of the Company has appointed M/s M. Siroya and Company, Company Secretaries, as the Scrutinizer to conduct the postal ballot through remote e-voting process in a fair and transparent manner.

The result of postal ballot will be announced within two working days from the date of passing the resolutions. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and will also be uploaded on the Company's website at www.familycarehospitals.com and on the website of Purva Sharegistry (India) Pvt. Ltd. <https://evoting.purvashare.com/>.

In case of any queries pertaining to e-voting, you may refer to Frequently Asked Questions (FAQ's) section available on Purva Sharegistry (India) Pvt. Ltd website (<https://evoting.purvashare.com/>) For any grievances related to remote e-voting contact Mr. Bhushan Chandratre at Unit no. 9 Shiv Shakti Ind. Est. J. R. Boricha Marg, Lower Parel (E) Mumbai 400011. Tel. No.: 91 90825 21691. E-mail: support@purvashare.com

For Family Care Hospitals Limited
Sd/-
Suchit Raghunath Modshing
Whole Time Director
DIN: 10974977

Place: Thane
Date: 15th June, 2025

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FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Aloha International Brewpub Private Limited
2. Date of incorporation of corporate debtor	09th July, 2019
3. Authority under which corporate debtor is incorporated / registered	RDC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55209MH2019PCL327179
5. Address of the registered office and principal office (if any) of corporate debtor	503, Crystal Plaza, Opp.Solkare Corporate Park, Chakola, Andheri East, Mumbai City, Mumbai, Maharashtra, India, 400099
6. Insolvency commencement date in respect of corporate debtor	12th June, 2025
7. Estimated date of closure of insolvency resolution process	9th December 2025, being 180th day from Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Orion Resolution & Turnaround Private Limited Registration No. of IPE: IBB/IPE-0089/IPA-3/2023-24/50066
9. Address and e-mail of the interim resolution professional, as registered with the Board	Orion Resolution & Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Building, No. 6 AK Road Next to Kohinoor Continental Mumbai -400069 Registered Email-Id: ipe@orionpe.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Orion Resolution & Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Building, No. 6 AK Road Next to Kohinoor Continental Mumbai -400069 Correspondence Email Id: corp.aipbl@gmail.com
11. Last date for submission of claims	26th June, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and are available at: (b) Web link: https://bbi.gov.in/en/home/downloads	(a) Web link: https://bbi.gov.in/en/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED** vide order No. RCR/IB/27/MB/2024 Dated 12th June, 2025. The creditors **ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 26th June, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA (Not applicable).

Submission of false or misleading proofs of claim shall attract penalties Sd/-
Date: 15th June, 2025
Place: Mumbai,
Interim Resolution Professional of **Aloha International Brewpub Private Limited**
Registration No. of IPE: IBB/IPE-0089/IPA-3/2023-24/50066
Registered Address: 811, Meadows Sahar Plaza Sub Plot A Building, No. 6 AK Road, Andheri East, Mumbai - 400069.
Registered Email Id of IPE: ipe@orionpe.com
Process specific e-mail ID for correspondence: corp.aipbl@gmail.com
NFA valid upto 31st December, 2025

GTT DATA SOLUTIONS LIMITED
(formerly known as Cinerac Communications Limited)

Regd. Office: 80 Burtola Street, Basarbar, Kolkata, West Bengal, India, 700007.
Telephone: 719919351 Contact Person: Mr. Ebrahim Nimuchwala, Company Secretary & Compliance Officer
Email: info@gtdataai.com Website: www.gtdataai.com CIN: L62999WB1996PLC21825

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given that in accordance with section 108 and 110 of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 as amended ("Rules"), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015, as amended ("Listing Regulations"), Secretarial Standards - 2 issued by the Institute of Company Secretaries of India ("SS-2") and the relaxations and clarifications issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") from time to time vide their circulars and any other applicable provisions of the Act, rules, regulations, circular and notifications (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the approval of the members of GTT Data Solutions Limited ("the Company") has been sought by way of postal ballot through electronic means ("e-voting") on the resolutions as set out in the postal ballot notice dated June 13, 2025 ("Postal Ballot Notice") which has been dispatched electronically to those members whose names appear in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, June 6, 2025 ("Cut-off Date") and whose email address are registered with the Company / Registrar and Share Transfer Agent / Depository Participants. The Company has completed the dispatch of Postal Ballot Notice along with explanatory statements on Friday, June 13, 2025.

The Postal Ballot Notice is available on the website of the Company at www.gtdataai.com and on the website of stock exchange at www.bseindia.com and on the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com.

In accordance with the applicable MCA circulars, the Company is providing the facility to exercise the right to vote on the resolution(s) proposed in the said Postal Ballot Notice only by e-voting. The communication of the assent or dissent of the members would take place through the e-voting system only. The Company has availed the services of CDSL as the agency to provide the e-voting facility.

A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of e-voting. Voting rights of member(s) / Beneficial Owner(s) for e-voting shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-Off Date. A person who becomes a member after the Cut-Off date should treat this notice for information purpose only. Vote once casted by the members shall not be allowed to be changed subsequently. The e-voting period is as follows:

Commencement of e-voting	Sunday, June 15, 2025 at 9:00 AM
Conclusion of e-voting	Monday, July 14, 2025 at 5:00 PM

Please note that e-voting shall not be allowed beyond 5:00 PM on Monday, July 14, 2025 and the e-voting facility will be disabled by CDSL thereafter. Instructions on the process of e-voting including the manner in which members holding shares in physical mode or who have not registered their e-mail addresses can cast their vote are provided as part of the Postal Ballot Notice.

The results declared along with the scrutinizer's report shall be placed on the website of the Company & CDSL and shall also be communicated to BSE Limited within 2 (two) working days from the conclusion of e-voting i.e. on or before Wednesday, July 16, 2025. Members having any queries/grievances pertaining to e-voting may contact Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatali Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call toll free no. 1800 22 55 33.

By the order of Board of Directors
For GTT Data Solutions Limited
Sd/-
Ebrahim Nimuchwala
Company Secretary & Compliance Officer

Place: Pune
Date: June 13, 2025

GTT DATA SOLUTIONS LIMITED
(formerly known as Cinerac Communications Limited)

Regd. Office: 80 Burtola Street, Basarbar, Kolkata, West Bengal, India, 700007.
Telephone: 719919351 Contact Person: Mr. Ebrahim Nimuchwala, Company Secretary & Compliance Officer
Email: info@gtdataai.com Website: www.gtdataai.com CIN: L62999WB1996PLC21825

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given that in accordance with section 108 and 110 of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 as amended ("Rules"), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015, as amended ("Listing Regulations"), Secretarial Standards - 2 issued by the Institute of Company Secretaries of India ("SS-2") and the relaxations and clarifications issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") from time to time vide their circulars and any other applicable provisions of the Act, rules, regulations, circular and notifications (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the approval of the members of GTT Data Solutions Limited ("the Company") has been sought by way of postal ballot through electronic means ("e-voting") on the resolutions as set out in the postal ballot notice dated June 13, 2025 ("Postal Ballot Notice") which has been dispatched electronically to those members whose names appear in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, June 6, 2025 ("Cut-off Date") and whose email address are registered with the Company / Registrar and Share Transfer Agent / Depository Participants. The Company has completed the dispatch of Postal Ballot Notice along with explanatory statements on Friday, June 13, 2025.

The Postal Ballot Notice is available on the website of the Company at www.gtdataai.com and on the website of stock exchange at www.bseindia.com and on the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com.

In accordance with the applicable MCA circulars, the Company is providing the facility to exercise the right to vote on the resolution(s) proposed in the said Postal Ballot Notice only by e-voting. The communication of the assent or dissent of the members would take place through the e-voting system only. The Company has availed the services of CDSL as the agency to provide the e-voting facility.

A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of e-voting. Voting rights of member(s) / Beneficial Owner(s) for e-voting shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-Off Date. A person who becomes a member after the Cut-Off date should treat this notice for information purpose only. Vote once casted by the members shall not be allowed to be changed subsequently. The e-voting period is as follows:

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Please note that e-voting shall not be allowed beyond 5:00 PM on Monday, July 14, 2025 and the e-voting facility will be disabled by CDSL thereafter. Instructions on the process of e-voting including the manner in which members holding shares in physical mode or who have not registered their e-mail addresses can cast their vote are provided as part of the Postal Ballot Notice.

The results declared along with the scrutinizer's report shall be placed on the website of the Company & CDSL and shall also be communicated to BSE Limited within 2 (two) working days from the conclusion of e-voting i.e. on or before Wednesday, July 16, 2025. Members having any queries/grievances pertaining to e-voting may contact Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatali Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call toll free no. 1800 22 55 33.

By the order of Board of Directors
For GTT Data Solutions Limited
Sd/-
Ebrahim Nimuchwala
Company Secretary & Compliance Officer

Place: Pune
Date: June 13, 2025

GTT DATA SOLUTIONS LIMITED
(formerly known as Cinerac Communications Limited)

Regd. Office: 80 Burtola Street, Basarbar, Kolkata, West Bengal, India, 700007.
Telephone: 719919351 Contact Person: Mr. Ebrahim Nimuchwala, Company Secretary & Compliance Officer
Email: info@gtdataai.com Website: www.gtdataai.com CIN: L62999WB1996PLC21825

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given that in accordance with section 108 and 110 of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 as amended ("Rules"), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015, as amended ("Listing Regulations"), Secretarial Standards - 2 issued by the Institute of Company Secretaries of India ("SS-2") and the relaxations and clarifications issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") from time to time vide their circulars and any other applicable provisions of the Act, rules, regulations, circular and notifications (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the approval of the members of GTT Data Solutions Limited ("the Company") has been sought by way of postal ballot through electronic means ("e-voting") on the resolutions as set out in the postal ballot notice dated June 13, 2025 ("Postal Ballot Notice") which has been dispatched electronically to those members whose names appear in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, June 6, 2025 ("Cut-off Date") and whose email address are registered with the Company / Registrar and Share Transfer Agent / Depository Participants. The Company has completed the dispatch of Postal Ballot Notice along with explanatory statements on Friday, June 13, 2025.

The Postal Ballot Notice is available on the website of the Company at www.gtdataai.com and on the website of stock exchange at www.bseindia.com and on the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com.

In accordance with the applicable MCA circulars, the Company is providing the facility to exercise the right to vote on the resolution(s) proposed in the said Postal Ballot Notice only by e-voting. The communication of the assent or dissent of the members would take place through the e-voting system only. The Company has availed the services of CDSL as the agency to provide the e-voting facility.

A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of e-voting. Voting rights of member(s) / Beneficial Owner(s) for e-voting shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-Off Date. A person who becomes a member after the Cut-Off date should treat this notice for information purpose only. Vote once casted by the members shall not be allowed to be changed subsequently. The e-voting period is as follows:

Commencement of e-voting	Sunday, June 15, 2025 at 9:00 AM
Conclusion of e-voting	Monday, July 14, 2025 at 5:00 PM

Please note that e-voting shall not be allowed beyond 5:00 PM on Monday, July 14, 2025 and the e-voting facility will be disabled by CDSL thereafter. Instructions on the process of e-voting including the manner in which members holding shares in physical mode or who have not registered their e-mail addresses can cast their vote are provided as part of the Postal Ballot Notice.

The results declared along with the scrutinizer's report shall be placed on the website of the Company & CDSL and shall also be communicated to BSE Limited within 2 (two) working days from the conclusion of e-voting i.e. on or before Wednesday, July 16, 2025. Members having any queries/grievances pertaining to e-voting may contact Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatali Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call toll free no. 1800 22 55 33.

By the order of Board of Directors
For GTT Data Solutions Limited
Sd/-
Ebrahim Nimuchwala
Company Secretary & Compliance Officer

Place: Pune
Date: June 13, 2025

MODULEX CONSTRUCTION TECHNOLOGIES LIMITED
CIN: L25999PN1973PLC182679

Regd Office: A 82, MIDC Industrial Estate, Indapur, Pune - 413 132
Tel: +91 02111 299061 Email id: compliance@modulx.in Website: www.modulx.in

NOTICE OF 52ND ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE DATES

NOTICE is hereby given that the 52ND Annual General Meeting (AGM) of the Company is scheduled to be held on Thursday, 10th July, 2025 at 01.00 p.m. through Video Conferencing.

In accordance with the circulars issued by the Ministry of Corporate Affairs and Circular issued by the Securities Exchange Board of India, The Notice of AGM, Annual Report have been sent in electronic mode to Members whose e-mail IDs are registered with the Company or the Depository Participant(s). The dispatch of the notice of the AGM and Annual Report was completed on Saturday, 14th June, 2025. The notice of the AGM and annual report for the Financial Year 2024-25 will also be available on the Company's website at www.modulx.in, on the website of the Bombay Stock Exchange Limited at www.bseindia.com and on the website of Central Depository Services (India) Limited (CDSL) at www.cdslindia.com. Members who did not receive the Annual Report, may download it from the Company's website or may request for a copy of the same by writing to the Company Secretary at the Registered Office of the Company and / or by sending an email to companysecretary@modulx.in. In accordance with Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is also sending a letter to Shareholders whose e-mail addresses are not registered with Company / Registrar / DP providing the website and QR Code of the Company's website from where the Annual Report for FY 2024-25 can be accessed.

INSTRUCTIONS FOR REMOTE E-VOTING AND E-VOTING DURING AGM

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to Members to exercise their right to vote by electronic means on resolutions proposed to be passed at the AGM. Members holding shares either in physical form or dematerialized form, as on cut-off date i.e. 03rd July, 2025 are eligible to cast their vote electronically through electronic voting system (remote e-voting) provided by CDSL at www.evotingindia.com.

A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting. All the Members are hereby informed that the Ordinary Business(es) and Special Business(es), as set out in notice of AGM will be transacted through voting by electronic means only. The remote e-voting period will commence at 9.00 a.m. on 07th July, 2025 and will end at 5.00 p.m. on 09th July, 2025. The remote e-voting module shall be disabled for voting at 5.00 pm on 09th July, 2025. Once the vote on a resolution is cast by the member, the member cannot modify it subsequently.

Members who have acquired shares after dispatch of notice of AGM and annual report but before the cut-off date, may obtain the USER ID and Password by sending a request at helpdesk.evoting@cdsindia.com or companysecretary@modulx.in. However, if a person is already registered with CDSL for remote e-voting then you may use your existing USER ID and Password and cast their vote. Members attending the AGM who have not cast their vote by remote e-voting shall be eligible to cast their vote through e-voting during the AGM. Members who have voted through remote e-voting shall be eligible to attend the AGM, however, they shall not be eligible to vote at the AGM.

The procedure of electronic voting is available in the Notice of the 52nd AGM as well as in the email sent to the Members by Purva Sharegistry (India) Private Limited. In case of any queries/grievances pertaining to e-voting may be addressed to Ms. Bhoomi Mewada, (Company Secretary and Compliance Officer) at the designated email ID: companysecretary@modulx.in or may refer to the "Frequently Asked Questions" (FAQs) section on website of Purva Sharegistry (India) Private Limited, Unit no. 9, Shiv Shakti Ind. Est. J.R. Boricha Marg, Lower Parel (East) Mumbai-400011, Email ID: support@purvashare.com.

The Register of Members and the Share Transfer books of the Company will remain closed from 03rd July, 2025 to 10th July, 2025 (both days inclusive).

Manner of registering / updating email addresses

Members holding shares in physical mode and who have not registered / updated their email addresses with the Company are requested to update their email addresses by writing to the Company at companysecretary@modulx.in along with the copy of the signed request letter mentioning the name and address of the Member, self-attested copy of the PAN card, and self-attested copy of any document (e.g.: Driving License, Election Identity Card, Passport) in support of the address of the Member. Members holding shares in dematerialized mode are requested to register / update their email addresses with the relevant Depository Participants. In case of any queries / difficulties in registering the e-mail address, Members may write to companysecretary@modulx.in.

Manner of joining the AGM

A facility to attend the AGM through VC / OAVM is available through the CDSL e-voting system at www.evotingindia.com.

Pune
14th June, 2025

For Modulx Construction Technologies Limited
Sd/-
Bhoomi Mewada
Company Secretary and Compliance Officer
Membership No.A34561

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Aloha International Brewpub Private Limited
2. Date of incorporation of corporate debtor	09th July, 2019
3. Authority under which corporate debtor is incorporated / registered	RDC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55209MH2019PCL327179
5. Address of the registered office and principal office (if any) of corporate debtor	503, Crystal Plaza, Opp.Solkare Corporate Park, Chakola, Andheri East, Mumbai City, Mumbai, Maharashtra, India, 400099
6. Insolvency commencement date in respect of corporate debtor	12th June, 2025
7. Estimated date of closure of insolvency resolution process	9th December 2025, being 180th day from Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Orion Resolution & Turnaround Private Limited Registration No. of IPE: IBB/IPE-0089/IPA-3/2023-24/50066
9. Address and e-mail of the interim resolution professional, as registered with the Board	Orion Resolution & Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Building, No. 6 AK Road Next to Kohinoor Continental Mumbai -400069 Registered Email-Id: ipe@orionpe.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Orion Resolution & Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Building, No. 6 AK Road Next to Kohinoor Continental Mumbai -400069 Correspondence Email Id: corp.aipbl@gmail.com
11. Last date for submission of claims	26th June, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and are available at: (b) Web link: https://bbi.gov.in/en/home/downloads	(a) Web link: https://bbi.gov.in/en/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED** vide order No. RCR/IB/27/MB/2024 Dated 12th June, 2025. The creditors **ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 26th June, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA (Not applicable).

Submission of false or misleading proofs of claim shall attract penalties Sd/-
Date: 15th June, 2025
Place: Mumbai,
Interim Resolution Professional of **Aloha International Brewpub Private Limited**
Registration No. of IPE: IBB/IPE-0089/IPA-3/2023-24/50066
Registered Address: 811, Meadows Sahar Plaza Sub Plot A Building, No. 6 AK Road, Andheri East, Mumbai - 400069.
Registered Email Id of IPE: ipe@orionpe.com
Process specific e-mail ID for correspondence: corp.aipbl@gmail.com
NFA valid upto 31st December, 2025

GTT DATA SOLUTIONS LIMITED
(formerly known as Cinerac Communications Limited)

Regd. Office: 80 Burtola Street, Basarbar, Kolkata, West Bengal, India, 700007.
Telephone: 719919351 Contact Person: Mr. Ebrahim Nimuchwala, Company Secretary & Compliance Officer
Email: info@gtdataai.com Website: www.gtdataai.com CIN: L62999WB1996PLC21825

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given that in accordance with section 108 and 110 of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 as amended ("Rules"), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015, as amended ("Listing Regulations"), Secretarial Standards - 2 issued by the Institute of Company Secretaries of India ("SS-2") and the relaxations and clarifications issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") from time to time vide their circulars and any other applicable provisions of the Act, rules, regulations, circular and notifications (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the approval of the members of GTT Data Solutions Limited ("the Company") has been sought by way of postal ballot through electronic means ("e-voting") on the resolutions as set out in the postal ballot notice dated June 13, 2025 ("Postal Ballot Notice") which has

PUBLIC NOTICE

EXPRESSION OF INTEREST OF SALE OF CAPTIVE POWER PLANTS (CPPS) EQUIPMENT

This is to inform the general public and interested parties that Dalmia Cement Bharat Ltd. (DCBL) are intends to sell Captive Power Plants (CPPs), located at Meghalaya and Karnataka, are being offered for equipmentsale on an as-is-where-is basis.

List of equipment mentioned below: Interested buyers, equipment dealers or anyinterested entities are invited to submit their expression of interest (EOI) or proposal along with their credentials. Site visits may be arranged upon request.

For further information, inspection details, and bid submission procedures, please contact:

Contact Person's Name: Nirbhay Pathak Address: Dalmia Cement Bharat Ltd., 2nd floor, Berger Tower, Sec-16B, Noida (201301)

Contact Detail: 7289043838 Email: pathak.nirbhay@dalmiacement.com

The seller reserves the right to accept or reject any or all offers without assigning any reason.

Equipments Specs: 1. Dalmia Cement Bharat Ltd, Village -Yadwad Gokak, Belgaum, Karnataka

1X27 MW, CFBC Boiler 125 TPH, Turbine - Siemens 107 ATA 535 DEG C, Generator - TDPS, ACC - GE/A & complete BOP with reputed supplier.

2. Dalmia Cement (Bharat) Limited, Village Thangskai, Lumshong, Meghalaya

1X25 MW TG with AFBC Boiler 2X56 TPH, Turbine - Siemens 65 ATA 485 DEG C, Generator - TDPS, WCC - Paharpur & complete BOP with reputed supplier.

KMML The Kerala Minerals and Metals Ltd Tender Notice

Public Notice TO WHOMSOEVER IT MAY CONCERN This is to inform the General Public that following share certificate of Colgate Palmolive (India) Limited having its Registered Office at Colgate Research Centre, Main Street, Hirandandi Gardens, Powai, Mumbai -400 076 registered in the name of the following Shareholder/s have been lost by them.

Table with columns: Sr.No., Name of the Shareholders, Folio No(s), Securities Held, Security Certificate No., Distinctive No(s)

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Private Limited within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Name of Legal Claimant Vijay Kumar Baheti 96, Hemchandra Naskar Road, Kolkata - 700010

TI Medical Private Limited (Formerly known as Lotus Surgicals Private Limited) Registered Office: D-420, 4th floor, D-wing, Neelkanth Business Park, Vidyaiahari (W), Mumbai, 400086

NOTICE Form No. INC-26 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

BEFORE THE REGIONAL DIRECTOR, WESTERN REGION, IN THE MATTER OF COMPANIES ACT, 2013, SECTION 13(4) OF THE COMPANIES ACT, 2013 AND RULE 30(6) OF THE COMPANIES (INCORPORATION) RULES, 2014

AND IN THE MATTER OF TI MEDICAL PRIVATE LIMITED (Formerly known as Lotus Surgicals Private Limited), HAVING ITS REGISTERED OFFICE AT D-420, 4TH FLOOR, D-WING, NEELKANTH BUSINESS PARK, VIDYAVIHARI (W), MUMBAI, MAHARASHTRA - 400086

Notice is hereby given that the 17th (Seventeenth) Annual General Meeting, (AGM or Meeting) of the Members of NAVKAR CORPORATION LIMITED ("The Company") will be held on Tuesday, July 08th, 2025 at 11:00 A.M. IST through Video Conferencing ("VC") or Other Audio-Visual Means ("OAVM"), to transact the businesses as set out in the Notice of AGM.

Further, in accordance with Regulation 36(1)(b) of SEBI Listing Regulations, a letter is being sent to the shareholders whose email addresses are not registered with the Company/DP, providing a web-link for accessing the Annual Report for the Financial Year 2024-25.

The Annual Report for the financial year ended March 31st, 2025 along with Explanatory Statement and Notice calling 17th AGM has been sent to members electronically to those members who have registered their email address with the Depositories. These documents are also available on the Company's website at www.navkarcorp.com, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of MUFG Intime India Private Limited ("MUFG") at https://in.mfpm.mufg.com

Remote e-Voting: In compliance with Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, the revised Secretarial Standard -2 on General Meetings issued by the Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, the Company is pleased to provide to its Members the facility of remote e-Voting before / during the AGM in respect of the businesses to be transacted as mentioned in the Notice of the 17th AGM and for this purpose.

Pursuant to Section 91 of the Act and Rule 10 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and in accordance with Regulation 42 of SEBI Listing Regulations, it is hereby informed that the Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, July 02nd, 2025 to Tuesday, July 08th, 2025 (both days inclusive) for the purpose of AGM.

Members are hereby informed that in compliance with the provisions of Section 108 of the Act read with Rule 20 of the Rules as amended from time to time and Regulation 44 of SEBI Listing Regulations, the Company is providing to the members the facility to exercise their right to vote at the AGM by electronic means and businesses may be transacted through e-voting services (remote e-voting) provided by the MUFG.

Members are requested to note the following: (A) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Tuesday, July 01st, 2025 shall be entitled to avail facility of remote e-voting as well as voting at the 17th Annual General Meeting.

(B) The remote e-voting period commences at 9:00 am IST on Saturday, July 05th, 2025 and will end at 5:00 p.m. IST on Monday, July 07th, 2025. The remote e-voting module shall be disabled by MUFG for voting thereafter and Members shall not be allowed to vote electronically beyond the said date and time.

(C) The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on Tuesday, July 01st, 2025 ('cut-off date'). The facility of remote e-Voting shall also be made available during the Meeting and shall be disabled 15 minutes after the conclusion of the Meeting. Members attending the Meeting, who have not already cast their vote by remote e-voting shall be able to exercise their right to vote during the Meeting. Once the vote on a resolution is cast by the Member, the same shall not be allowed to be changed subsequently. A person whose name is recorded in the Register of Members/Registrar of Beneficial Owners as on the cut-off date only shall be entitled to avail the facility of remote e-voting and voting during the AGM.

(D) A non-individual shareholder or shareholder holding securities in physical mode, who becomes a Member of the Company after the dispatch of the Notice and holds shares as on the cut-off date, may obtain the User ID and password for remote e-voting by sending a request at instameet@in.mfpm.mufg.com. However, if the Member is already registered with MUFG for remote e-Voting, then he/she can use his/her existing User ID and password for casting the vote.

(E) An individual shareholder holding securities in electronic mode, who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and hold shares as on the cut-off date may follow the login process mentioned in the Notes to the Notice of the AGM.

(F) Detailed procedure for e-voting is provided in the Notice of the 17th Annual General Meeting.

(G) A person who is not a Member as on the cut-off date should treat the Notice of the AGM for information purposes only.

Ms. Ashwini Inamdar, (Membership No. FCS 9409) and failing her Mr. Atul Mehta (Membership No. FCS 5782) partner of M/s. Mehta & Mehta, Company Secretaries, to act as the Scrutinizer, to inter-alia, scrutinize the voting process in a fair and transparent manner.

Helpdesk for Individual Shareholders holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL is given below:

Table with columns: Login type, Helpdesk details

Ms. Ashwini Inamdar, (Membership No. FCS 9409) and failing her Mr. Atul Mehta (Membership No. FCS 5782) partner of M/s. Mehta & Mehta, Company Secretaries, to act as the Scrutinizer, to inter-alia, scrutinize the voting process in a fair and transparent manner.

Helpdesk for Individual Members holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL is given below:

Table with columns: Login type, Helpdesk details

The Board of Directors of the Company has appointed Mrs. Kumudini Bhalerao (FCS 8667) or failing her Mr. Makarand Joshi (FCS), Partners of Makarand M. Joshi & Co., Company Secretaries, to act as Scrutinizer to scrutinize the e-voting process including remote e-voting during the AGM in a fair and transparent manner.

The results of the remote e-voting and e-voting during the AGM shall be declared within two working days from the conclusion of the AGM. The results declared along with the consolidated scrutineer's report shall be uploaded on the website of the Company i.e. https://www.abdindia.com and also displayed on the Notice board of the Company at its registered office and on the website of NSDL viz., www.evoting.nsdl.com immediately after the results are declared. The results shall simultaneously be communicated to the Stock Exchanges.

For Allied Blenders & Distillers Limited, Sd/- Sumet Maheshwari, Company Secretary & Compliance Officer, Membership No. ACS-1914

3M INDIA LIMITED CIN L31300KA 1987PLC013543. Website www.3m.com/in., Mail id- investorhelpdesk.in@m3m.com, PLOT NO 48-51 ELECTRONICS CITY, HOSUR ROAD, BANGALORE-560100

NOTICE OF LOSS OF SHARE CERTIFICATES The following Share Certificates of the Company have been reported as lost/misplaced and the holder of the said Share Certificate share requested the Company for issue of Duplicate Share Certificates. Notice is hereby given that the Company will proceed to issue Duplicate Share Certificates to the below mentioned persons unless a valid objection is received by the Company within 15 days from the date of publication of this notice and no claims will be entertained by the Company with respect to the original Share Certificates after the issue of duplicate thereof.

Table with columns: Sl. No., Shareholder(s) name, Folio No., Certificate, No. of Shares, Distinctive Nos.

Any person who has/have a claim in respect of the said certificates should lodge his/ her/ their claim with all supporting documents with the Company at its Registered / Corporate Office. If no valid and legitimate claim is received within 15 days from the appearance of this notice the Company will proceed to issue Duplicate Share Certificates to the person listed above and no further claim would be entertained from any person(s) Sd/-

Date : 15.06.2025 3M INDIA LIMITED (Pratap Rudra) Place : Bangalore Company Secretary

GTT DATA SOLUTIONS LIMITED (formerly known as Cinera Communications Limited) Regd. Office: 80 Buntola Street, Baner, West Bengal, India, 700007

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION Notice is hereby given that in accordance with section 108 and 110 of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 as amended ("Rules"), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015, as amended ("Listing Regulations"), Secretarial Standards -2 issued by the Institute of Company Secretaries of India ("SS-2") and the relaxations and clarifications issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") from time to time vide their circulars and any other applicable provisions of the Act, rules, regulations, circular and notifications (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the approval of the members of GTT Data Solutions Limited ("the Company") has been sought by way of postal ballot through electronic means ("e-voting") on the resolutions as set out in the postal ballot notice dated June 13, 2025 ("Postal Ballot Notice") which has been dispatched electronically to those members whose names appear in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, June 6, 2025 ("Cut-off Date") and whose email address are registered with the Company / Registrar and Share Transfer Agent / Depository Participants. The Company has completed the dispatch of Postal Ballot Notice along with explanatory statements on Friday, June 13, 2025.

The Postal Ballot Notice is available on the website of the Company at www.gttdataai and on the website of stock exchange at www.bseindia.com and on the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com. In accordance with the applicable MCA circulars, the Company is providing the facility to exercise the right to vote on the resolution(s) proposed in the said Postal Ballot Notice only by e-voting. The communication of the assent or dissent of the members would take place through the e-voting system only. The Company has availed the services of CDSL as the agency to provide the e-voting facility.

A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of e-voting. Voting rights of member(s)/ Beneficial Owner(s) for e-voting shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-Off Date. A person who becomes a member after the Cut-Off date should treat this notice for information purpose only. Vote once casted by the members shall not be allowed to be changed subsequently. The e-voting period is as follows:

Table with columns: Commencement of e-voting, Sunday, June 15, 2025 at 9:00 AM; Conclusion of e-voting, Monday, July 14, 2025 at 5:00 PM

Please note that e-voting shall not be allowed beyond 5:00 PM on Monday, July 14, 2025 and the e-voting facility will be disabled by CDSL thereafter. Instructions on the process of e-voting including the manner in which members holding shares in physical mode or who have not registered their e-mail addresses can cast their vote are provided as part of the Postal Ballot Notice.

The results declared along with the scrutineer's report shall be placed on the website of the Company & CDSL and shall also be communicated to BSE Limited within 2 (two) working days from the conclusion of e-voting i.e. on or before Wednesday, July 16, 2025. Members having any queries/grievances pertaining to e-voting may contact Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Marfatil Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

By the order of Board of Directors For GTT Data Solutions Limited Sd/- Ebrahim Nimuchwala Company Secretary & Compliance Officer

Place: Pune Date: June 13, 2025

Allied Blenders & Distillers Limited CIN: L15511MH2008PLC167368 Registered Office: 394/C, Lamington Chambers, Lamington Road, Mumbai - 400024, India

NOTICE TO THE SHAREHOLDERS OF 17th ANNUAL GENERAL MEETING (AGM) NOTICE is hereby given that the 17th Annual General Meeting ("AGM") of Allied Blenders and Distillers Limited ("the Company") will be held on Tuesday, July 08, 2025 at 03:00 P.M. (IST) through Video Conference ("VC") or Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder, read with the Ministry of Corporate Affairs ("MCA") General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 10/2022 dated December 28, 2022, 09/2023 dated September 25, 2023 and subsequent circulars issued in this regard, the latest being 09/2024 dated September 19, 2024. (Collectively referred to as "MCA Circulars").

In accordance with the aforesaid MCA Circulars and Securities and Exchange Board ("SEBI") Circular Nos. SEBI/HO/CFD/CMD/ICIR/P/2020/79 dated May 12, 2020, SEBI/HO/CFD/CMD/ICIR/P/2021/11 dated January 15, 2021, SEBI/HO/CFD/CMD/ICIR/P/2022/82 dated May 13, 2022, SEBI/HO/CFD/PoD-2/P/ICR/2023/4 dated January 5, 2023, SEBI/HO/CFD/CFD-PoD-2/P/ICR/2023/167 dated October 7, 2023 and SEBI/HO/CFD/CFD-PoD-2/P/ICR/2024/133 dated October 3, 2024 (collectively referred to as "SEBI Circulars") along with any other applicable circulars issued by MCA and/or SEBI in this regard, the Company has sent Notice concerning 17th AGM through electronic mode on June 14, 2025 to Members whose e-mail addresses are registered with the Company / National Securities Depository Limited ("NSDL") and Central Depositories Services (India) Limited ("CDSL") Registrar & Transfer Agent (Registrar/ RTA).

Notice of the AGM along with the Annual Report for the Financial Year 2024-25 is also available on the website of the Company www.abdindia.com and the same can also be accessed from the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL i.e. www.evoting.nsdl.com. The Company, in accordance with the Regulation 36(1)(b) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 is also sending letter to the Shareholders who have not registered their email addresses with the Company providing a direct web link to the Annual Report along with its relevant details. Physical copy of the Notice and Annual Report along with accompanying documents will be sent to those Equity Shareholders who request for the same.

Members can attend and participate in the AGM through VC/OAVM facility only, as indicated in the Notice of the AGM and their attendance shall be counted for the purpose of determining the quorum under Section 103 of the Act.

Instructions for remote e-Voting before and during the AGM: Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), the Secretarial Standard on General Meetings issued by Institute of Company Secretaries of India ("SS-2") and Regulation 44 of the Listing Regulations, as amended and the MCA Circulars, the Company is providing the facility of remote e-Voting before the AGM as well as remote e-Voting during the AGM to enable its Members to cast their vote by electronic means for the business to be transacted at the AGM and for this purpose, the Company has appointed NSDL to facilitate voting through electronic means.

A person, whose name is recorded in the Register of Members or the Register of Beneficial Owners (in case of electronic shareholding) maintained by the Depositories as on the cut-off date, i.e. Tuesday, July 1, 2025 shall be entitled to avail the facility of Remote e-voting and e-voting at the AGM provided by NSDL.

The remote e-voting facility would be available during the following period:

Table with columns: Commencement of e-voting, From 9.00 a.m. (IST) on Friday, July 4, 2025; End of e-voting, Until 5.00 p.m. (IST) on Monday, July 7, 2025

The remote e-voting module shall be disabled by NSDL for voting thereafter. Remote e-voting facility is provided to the Members to cast their votes prior to the AGM or during the AGM. Once the vote on a resolution is cast by the Member, he / she shall not be allowed to change it subsequently. Members will be provided with the facility for remote voting through electronic voting system during the VC/OAVM proceedings at the AGM and those Members participating at the AGM, who have not already cast their vote by remote e-voting before the Meeting, will be eligible to exercise their right to vote during such proceedings of the AGM. Members who have cast their vote on resolution(s) by remote e-voting prior to the AGM will also be eligible to participate at the AGM through VC/OAVM but shall not be entitled to cast their vote on such resolution(s) again.

Any Members who acquires shares of the Company and becomes a Member of the Company after dispatch and holds shares as of the cut-off date, i.e. Tuesday, July 1, 2025 may obtain the login ID and password by sending a request at evoting@nsdl.com or the Company's RTA. In case of any queries, you may refer to the Frequently Asked Questions for Members and e-Voting user manual for Members available at the download section of http://www.nsdl.com or call on: 002-4886 7000 or send a request to Mr. Abhijeet Gunjal, Assistant Manager NSDL - at evoting@nsdl.com. Members whose E-mail addresses are not registered with the Company / DPs / RTA may register the same at mt.helpdesk@in.mfpm.mufg.com on or before Friday, June 20, 2025, to receive the Notice and Annual Report for financial year 2024-25.

The manner in which the Members who have not registered their E-mail address with the Company can cast their vote through remote e-voting or remote e-voting facility during the meeting has been mentioned in the Notice. The detailed process for registering of email address is provided in the Notice concerning the AGM.

Helpdesk for Individual Members holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL is given below:

Table with columns: Login type, Helpdesk details

The Board of Directors of the Company has appointed Mrs. Kumudini Bhalerao (FCS 8667) or failing her Mr. Makarand Joshi (FCS), Partners of Makarand M. Joshi & Co., Company Secretaries, to act as Scrutinizer to scrutinize the e-voting process including remote e-voting during the AGM in a fair and transparent manner.

The results of the remote e-voting and e-voting during the AGM shall be declared within two working days from the conclusion of the AGM. The results declared along with the consolidated scrutineer's report shall be uploaded on the website of the Company i.e. https://www.abdindia.com and also displayed on the Notice board of the Company at its registered office and on the website of NSDL viz., www.evoting.nsdl.com immediately after the results are declared. The results shall simultaneously be communicated to the Stock Exchanges.

For Family Care Hospitals Limited Sd/- Suchit Raghunath Modshing, Company Secretary & Compliance Officer, Membership No. ACS-1914

Place: Thane Date: June 14, 2025

TATA POWER (Contracts Agreement) Jojobera Generation Plant, RAHARGORAH, JAMSHEDPUR-831016, Jharkhand

NOTICE INVITING EXPRESSION OF INTEREST The Tata Power Company Limited invites expression of interest from eligible vendors for the package Name

Table with columns: S.No., Tender Description, Ref No

For details of pre-qualification requirements, bid security, purchasing of tender document etc., please visit Tender section of our website URL: https://www.tatapower.com/tender. Eligible vendors willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by 26th June 2025.

FORM-G INVITATION FOR EXPRESSION OF INTEREST FOR XRBIA CHAKAN DEVELOPERS PRIVATE LIMITED OPERATING IN REAL ESTATE AND CONSTRUCTION ACTIVITIES HAVING ASSET AT XRBIA EIFFEL CITY, CHAKKAN, MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Table with columns: S.No., RELEVANT PARTICULARS, PARTICULARS FURNISHED

Date : 15th June, 2025 Place : Mumbai

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S GREENCORE ENGINEERING PRIVATE LIMITED (FORMERLY PRESSMACH ENGINEERS PRIVATE LIMITED) ENGAGED IN MANUFACTURE OF PREFAB BASED PRODUCTS VIZ., FACTORY AND PRINCIPAL PLACE OF BUSINESS: 124 A/2, Sirunnal Village, Polambakkam Post, Maduranthakam Taluk, Chengalpatt District - 603309 Tamil Nadu

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016)

RELEVANT PARTICULARS

Table with columns: S.No., RELEVANT PARTICULARS, PARTICULARS FURNISHED

Date : 15.06.2025 Place: Chennai

FORM A - PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED

RELEVANT PARTICULARS

Table with columns: S.No., RELEVANT PARTICULARS, PARTICULARS FURNISHED

Date: 15th June, 2025 Place: Mumbai

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED vide order no. RCP/IB/27/MB/2024 dated 12th July, 2025. The creditors ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 21st June, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specific class) in Form CA/Not applicable.

Submission of false or misleading proofs of claim shall attract penalties Sd/- Abhijit Gokhale, Authorised IP / Director, Orion Resolution & Turnaround Private Limited

Interim Resolution Professional of Aloha International Brewpub Private Limited Registration No. of IP: IBBI/PE/0089/IPA-3/2023-24/50066 Registration No. as an IP - ICA/PE/0016 Registered Address: 811/16, Meadows Sahar Plaza Sub Plot A Building No. 6, 6K Road Next to Kohnor Continental Chakala Metro Station, Andheri - Kurla Road, Andheri East, Mumbai - 400069.

Registered Address: Registration No. of IP: IBBI/PE/0089/IPA-3/2023-24/50066 Registration No. as an IP - ICA/PE/0016 Registered Address: 811/16, Meadows Sahar Plaza Sub Plot A Building No. 6, 6K Road Next to Kohnor Continental Chakala Metro Station, Andheri - Kurla Road, Andheri East, Mumbai - 400069. Process specific e-mail ID for correspondence: crp_alohaind@gmail.com AFA valid upto 31st December, 2025

CP CAPITAL Limited
(Erstwhile Career Point Limited)

Reg. Office: Village Tangori, Banur, Mohali, Punjab-140 601
Corp. Off.: CP Tower-1, Road No-1, IPIA, Kota, Rajasthan 324005
+91-744 3559282 | CIN: L64990PB2000PLC054497
Email: investors@cpil.in | Website: www.cpil.in

LOST & FOUND

NOTICE is hereby given to the public at large that the Original Certificate of Registration ("CoR")/document bearing NBFC License No.: CHA12062 dated 01/04/2025, issued by the Reserve Bank of India, New Delhi (Regional Office) in favor of CP Capital Limited, having its Registered Office at Village Tangori, Banur, Mohali, Punjab – 140601, has been inadvertently lost/misplaced during postal delivery by India Post in the area of Village Tangori, Banur, Mohali, Punjab – 140601.

It is earnestly requested that any person/institution who may find the said Certificate of Registration to kindly return it to the company at the address given below or contact us immediately at:

CP Capital limited c/o Career Point Gurukul, Village Tangori, Banur, Mohali, Punjab – 140601
Contact No. 9352648690, 9887848785

E-mail- manish.bhinu@cpuniverse.in, manmohan@cpuniverse.in

*A reward will be given as a token of appreciation to the person returning the certificate.

WARNING It is hereby cautioned against any possible misuse or misrepresentation involving the lost Certificate of Registration/document. Any such misuse will be considered illegal and reported to the appropriate authorities.

We sincerely appreciate your cooperation in this matter.

For CP Capital Limited
Manish Binju
(Authorized Signatory)

DATE: 15/06/2025

FAMILY CARE HOSPITALS LIMITED
(Formerly Known as Scandent Imaging Limited)
Registered Office: Plot No. A 357, Road No. 26, Wagle Industrial Estate, MIDC, Thane (W), - 400604, Tel No: 022-41842201
CIN: L93000MH1994PLC080842; Email: cscandent@gmail.com; Website: www.familycarehospitals.com

NOTICE OF POSTAL BALLOT & E-VOTING INFORMATION

Members of the Company are hereby informed that pursuant to Section 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") and Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 and the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being circular no. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs (collectively called "MCA Circulars"), the Company has sent the Notice on June 13, 2025, only through electronic mode, to those Members whose e-mail addresses are registered with the Company/RTA/ Depositories and whose names are recorded in the Register of Members of the Company or Register of Beneficial Owners maintained by the Depositories as on Friday, May 16, 2025 ("Cut-off date").

Sr. No.	Description of the Resolution(s)	Type of Resolution
1.	Issue Of Securities On A Preferential Basis	Special Resolution
2.	Increase The Authorized Share Capital Of The Company And Consequential Amendment In Memorandum Of Association Of The Company	Ordinary Resolution
3.	Approval Of The Related Party Transactions Proposed To Be Entered By The Company During The Financial Year 2025-26 With Onlife Capital Advisors Limited	Ordinary Resolution
4.	Approval Of The Related Party Transactions Proposed To Be Entered By The Company During The Financial Year 2025-26 With Dealmoney Distribution And E-Marketing Private Limited	Ordinary Resolution
5.	Approval Of The Related Party Transactions Proposed To Be Entered By The Company During The Financial Year 2025-26 With Dealmoney Commodities Private Limited (Merged With Dealmoney Securities Private Limited)	Ordinary Resolution
6.	Approval Of The Related Party Transactions Proposed To Be Entered By The Company During The Financial Year 2025-26 With Sarsan Securities Private Limited	Ordinary Resolution

The Notice of Postal Ballot ("Notice") is available on the website of the Company at www.familycarehospitals.com and on the website of M/s. Purva Sharegistry (India) Pvt. Ltd., Registrar & Transfer Agent of the Company (RTA) at <https://evoting.purvashare.com/>, website of Stock Exchanges at www.bseindia.com and www.nseindia.com. The Company has engaged the services of Purva Sharegistry (India) Pvt. Ltd. to provide remote e-voting facility. The remote e-voting facility will be available during the following period:

Commencement of Remote e-Voting	June 14, 2025 (Saturday) (at 9:00 AM)
Completion of Remote e-Voting	July 13, 2025 (Sunday) (at 5:00 pm)

Please note that communication of assent or dissent of the members would only take place through the remote e-voting system. The voting rights of the members shall be in proportion to the shares held by them in paid-up equity share capital of the company as on the cut-off date. A person who is not a member as on cut-off date should treat this Notice for information purpose only. Once the vote on a resolution is cast, members shall not be allowed to change it subsequently. The remote e-voting shall not be allowed beyond 5:00 PM on July 13, 2025 (Sunday) and the remote e-voting module shall be disabled by Purva Sharegistry (India) Pvt. Ltd. thereafter.

Members who have not registered their email ID are requested to register the same in the following manner:

- Members holding shares in physical mode and who have not registered/updated their email ID with the Company are requested to register/update their email ID with Purva Sharegistry (India) Pvt. Ltd. by sending duly signed request letter at support@purvashare.com with details of folio number and attaching a self-attested copy of PAN card.
- Members holding shares in dematerialised mode are requested to register/update their email ID with the relevant Depository Participant with whom they maintain their demat accounts.

The Board of Directors of the Company has appointed M/s M Siroya and Company, Company Secretaries, as the Scrutinizer to conduct the postal ballot through remote e-voting process in a fair and transparent manner.

The result of postal ballot will be announced within two working days from the date of passing the resolutions. The said results along with the Scrutinizer's Report would be intimated to BSE Limited and will also be uploaded on the Company's website at www.familycarehospitals.com and on the website of Purva Sharegistry (India) Pvt. Ltd. <https://evoting.purvashare.com/>.

In case of any queries pertaining to e-voting, you may refer to Frequently Asked Questions (FAQ's) section available on Purva Sharegistry (India) Pvt. Ltd. website <https://evoting.purvashare.com/> For any grievances related to remote e-voting contact Mr. Bhushan Chandrathi at Unit no. 9 Shiv Shakti Ind. Est. J. R. Boricha Marg, Lower Pare (E) Mumbai 400011. Tel. No: 91 90825 21691. E-mail: support@purvashare.com

For Family Care Hospitals Limited
Sd/-
Suchit Raghunath Modshing
Whole Time Director
DIN: 10974977

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CIN: L25999PN1973PLC182679

Regd Office: A 82, MIDC Industrial Estate, Indapur, Pune - 413 132
Tel: +91 02111 299061 Email id: compliance@modulx.in Website: www.modulx.in

NOTICE OF 52ND ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE DATES

NOTICE is hereby given that the 52nd Annual General Meeting (AGM) of the Company is scheduled to be held on Thursday, 10th July, 2025 at 01.00 p.m. through Video Conferencing. In accordance with the circulars issued by the Ministry of Corporate Affairs and Circular issued by the Securities Exchange Board of India, the Notice of AGM, Annual Report has been sent in electronic mode to Members whose e-mail IDs are registered with the Company or the Depository Participant(s). The dispatch of the notice of the AGM and Annual Report was completed on Saturday, 14th June, 2025. The notice of the AGM and annual report for the Financial Year 2024-25 will also be available on the Company's website at www.modulx.in, on the website of the Bombay Stock Exchange Limited at www.bseindia.com and on the website of Central Depository Services (India) Limited (CDSL) at www.cdslindia.com. Members who did not receive the Annual Report, may download it from the Company's website or may request for a copy of the same by writing to the Company Secretary at the Registered Office of the Company and / or by sending an email to company.secretary@modulx.in. In accordance with Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is also sending a letter to Shareholders whose e-mail addresses are not registered with Company / Registrar / DP providing the web-link and QR Code of the Company's website from where the Annual Report for FY 2024-25 can be accessed.

INSTRUCTIONS FOR REMOTE E-VOTING AND E-VOTING DURING AGM
Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to Members to exercise their right to vote by electronic means on resolutions proposed to be passed at the AGM. Members holding shares either in physical form or dematerialized form, as on cut-off date i.e. 03rd July, 2025 are eligible to cast their vote electronically through electronic voting system (remote e-voting) provided by CDSL at www.evotingindia.com.

A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting. All the Members are hereby informed that the Ordinary Business(es) and Special Business(es), as set out in notice of AGM will be transacted through voting by electronic means only. The remote e-voting period will commence at 9.00 a.m. on 07th July, 2025 and will end at 5.00 p.m. on 09th July, 2025. The remote e-voting module shall be disabled for voting at 5:00 pm on 09th July, 2025. Once the vote on a resolution is cast by the member, the member cannot modify it subsequently.

Members who have acquired shares after dispatch of notice of AGM and annual report but before the cut-off date, may obtain the USER ID and Password by sending a request at helpdesk.evoting@cdslindia.com or company.secretary@modulx.in. However, if a person is already registered with CDSL for remote e-voting then you may use your existing USER ID and Password and cast their vote. Members attending the AGM who have not cast their vote by remote e-voting shall be eligible to cast their vote through e-voting during the AGM. Members who have voted through remote e-voting shall be eligible to attend the AGM, however, they shall not be eligible to vote at the AGM.

The procedure of electronic voting is available in the Notice of the 52nd AGM as well as in the email sent to the Members by Purva Sharegistry (India) Private Limited. In case of any queries/grievances pertaining to e-voting may be addressed to Ms. Bhoomi Mewada, (Company Secretary and Compliance Officer) at the designated email ID: company.secretary@modulx.in or you may refer to the 'Frequently Asked Questions' (FAQs) section on website of Purva Sharegistry (India) Private Limited, Unit no. 9, Shiv Shakti Ind. Est. J.R. Boricha Marg, Lower Pare (East) Mumbai-400011, Email ID: support@purvashare.com.

The Register of Members and the Share Transfer books of the Company will remain closed from 03rd July, 2025 to 10th July, 2025 (both days inclusive).

Manner of registering / updating email addresses
Members holding shares in physical mode and who have not registered / updated their email addresses with the Company are requested to update their email addresses by writing to the Company at company.secretary@modulx.in along with the copy of the signed request letter mentioning the name and address of the Member, self-attested copy of the PAN card, and self-attested copy of any document (eg.: Driving License, Election Identity Card, Passport) in support of the address of the Member. Members holding shares in dematerialized mode are requested to register / update their email addresses with the relevant Depository Participants. In case of any queries / difficulties in registering the e-mail address, Members may write to company.secretary@modulx.in.

Manner of joining the AGM
A facility to attend the AGM through VC / OAVM is available through the CDSL e-voting system at www.evotingindia.com.

For Modulx Construction Technologies Limited
Sd/-
Bhoomi Mewada
Company Secretary and Compliance Officer
Membership No.A34561

Pune
14th June, 2025

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 36 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Aloha International Brewpub Private Limited
2. Date of incorporation of corporate debtor	09th July, 2019
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55209MH200199FC327779
5. Address of the registered office and principal office (if any) of corporate debtor	503, Crystal Plaza, Opp.Solkare Corporate Park, Chakala, Andheri East, Mumbai City, Mumbai, Maharashtra, India, 400099
6. Insolvency commencement date in respect of corporate debtor	12th June, 2025
7. Estimated date of closure of insolvency resolution process	9th December 2025, being 180th day from Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Orion Resolution & Turnaround Private Limited Registration No. of IPE-IBBI/IPE-0089/IPA-3/2023-24/50066
9. Address and e-mail of the interim resolution professional, as registered with the Board	Orion Resolution & Turnaround Private Limited: S11, Meadows Sahar Plaza Sub Plot A Building, No. 6 AK Road Next to Kohinoor Continental Mumbai - 400069 Registered Email ID: ipe@orionpe.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Orion Resolution & Turnaround Private Limited: S11, Meadows Sahar Plaza Sub Plot A Building, No. 6 AK Road Next to Kohinoor Continental Mumbai - 400069 Correspondence Email ID: corp.abip@gmail.com
11. Last date for submission of claims	26th June, 2025
12. Classes of creditors, if any, under clause (b) of subsection (9A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and are available at: (b) Web link: https://bbi.gov.in/en/home/downloads	(a) Not applicable (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED** vide order no. RCP/IB/27/MB/2024 Dated 12th June, 2025. The creditors **ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **26th June, 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA/Not applicable).

Submission of false or misleading proofs of claim shall attract penalties Sd/-
Date: 13th June, 2025
Place: Mumbai.

GTT DATA SOLUTIONS LIMITED
(formerly known as Cinerad Communications Limited)
Regd. Office: 80 Barkata Street, Barabazar, Kolkata, West Bengal, India, 700007.
Telephone: 775913351 Contact Person: Mr. Ebrahim Nimuchwala, Company Secretary & Compliance Officer
Email: info@gtdataai.com Website: www.gtdataai.com CIN: L62099WB1996PLC218825

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given that in accordance with section 108 and 110 of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 as amended ("Rules"), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015, as amended ("Listing Regulations"), Secretarial Standards - 2 issued by the Institute of Company Secretaries of India ("SS-2") and the relaxations and clarifications issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") from time to time vide their circulars and any other applicable provisions of the Act, rules, regulations, circular and notifications (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the approval of the members of GTT Data Solutions Limited ("the Company") has been sought by way of postal ballot through electronic means ("e-voting") on the resolutions as set out in the postal ballot notice dated June 13, 2025 ("Postal Ballot Notice") which has been dispatched electronically to those members whose names appear in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, June 6, 2025 ("Cut-off Date") and whose email address are registered with the Company / Registrar and Share Transfer Agent / Depository Participants. The Company has completed the dispatch of Postal Ballot Notice along with explanatory statements on Friday, June 13, 2025.

The Postal Ballot Notice is available on the website of the Company at www.gtdataai.com and on the website of stock exchange at www.bseindia.com and on the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com.

In accordance with the applicable MCA circulars, the Company is providing the facility to exercise the right to vote on the resolution(s) proposed in the said Postal Ballot Notice only by e-voting. The communication of the assent or dissent of the members would take place through the e-voting system only. The Company has availed the services of CDSL as the agency to provide the e-voting facility.

A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of e-voting. Voting rights of member(s) / Beneficial Owner(s) for e-voting shall be in proportion to their shares in the paid-up equity share capital of the Company as on the Cut-Off Date. A person who becomes a member after the Cut-Off date should treat this notice for information purpose only. Vote once casted by the members shall not be allowed to be changed subsequently. The e-voting period is as follows:

Commencement of e-voting	Sunday, June 15, 2025 at 9:00 AM
Conclusion of e-voting	Monday, July 14, 2025 at 02:00 PM

Please note that e-voting shall not be allowed beyond 5:00 PM on Monday, July 14, 2025 and the e-voting facility will be disabled by CDSL thereafter. Instructions on the process of e-voting including the manner in which members holding shares in physical mode or who have not registered their e-mail addresses can cast their vote are provided as part of the Postal Ballot Notice.

The results declared along with the scrutinizer's report shall be placed on the website of the Company & CDSL and shall also be communicated to BSE Limited within 2 (two) working days from the conclusion of e-voting i.e. on or before Wednesday, July 16, 2025. Members having any queries/grievances pertaining to e-voting may contact Mr. Rakesh Dalvi, S. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Pare (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 225 55 33.

By the order of Board of Directors
For GTT Data Solutions Limited
Sd/-
Ebrahim Nimuchwala
Company Secretary & Compliance Officer

Place: Pune
Date: June 13, 2025

KMML The Kerala Minerals and Metals Ltd
Tender Notice

For more details please visit E-tendering Portal: <https://tenders.kmml.gov.in/> or www.kmml.com

S/No	Tender ID	Items
1	2025_KMML_769010_1	For Supply of 8" Ball Valve SS316 with Actuator
2	2025_KMML_768956_1	For Fabrication & Supply of FRP panels for Filtrate Thickener
3	2025_KMML_769220_1	For the supply of Quick Opening Door for Rotary Digester-4 Nos
4	2025_KMML_769043_1	For the supply of FRP Stack

Chavara 13.06.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

ABD Allied Blenders & Distillers Limited

CIN: L15511MH2008PLC187368
Registered Office: 394/C, Lamington Chambers, Lamington Road, Mumbai - 400004, India.
T: +91 22 4300 1111, +91-22 6777 9777 F: +91-22 67779725.
Email: info@abdindia.com Website: www.abdindia.com

NOTICE TO THE SHAREHOLDERS OF 17TH ANNUAL GENERAL MEETING (AGM)

NOTICE is hereby given that the 17th Annual General Meeting ("AGM") of Allied Blenders and Distillers Limited ("the Company") will be held on Tuesday, July 08, 2025 at 03:00 PM (IST) through Video Conferencing ("VC") or Other Audio-Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder; read with the Ministry of Corporate Affairs ("MCA") General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 10/2022 dated December 28, 2022, 09/2023 dated September 25, 2023 and subsequent circulars issued in this regard, the latest being 09/2024 dated September 19, 2024, (Collectively referred to as "MCA Circulars").

In accordance with the aforesaid MCA Circulars and Securities and Exchange Board ("SEBI") Circular Nos. SEBI/HO/CFD/CMD/ICIR/P/2020/79 dated May 12, 2020, SEBI/HO/CFD/CMD/ICIR/P/2021/11 dated January 15, 2021, SEBI/HO/CFD/CMD/ICIR/P/2022/62 dated May 13, 2022, SEBI/HO/CFD/PoD-2/P/ICIR/2024 dated January 5, 2023, SEBI/HO/CFD/CMD/ICIR/PoD-2/P/ICIR/2023/167 dated October 7, 2023 and SEBI/HO/CFD/CMD/ICIR/PoD-2/P/ICIR/2024/133 dated October 3, 2024 (collectively referred to as "SEBI Circulars") along with any other applicable circulars issued by MCA and/or SEBI in this regard, the Company has sent Notice covering 17th AGM through electronic mode on June 14, 2025 to Members whose e-mail addresses are registered with the Company / National Securities Depository Limited ("NSDL") and Central Depositories Services (India) Limited ("CDSL") ("DPs") Registrar & Transfer Agent ("RTA").

Notice of the AGM along with Annual Report for the Financial Year 2024-25 is also available on the website of the Company www.abdindia.com and the same can also be accessed from the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL i.e. www.evotingindia.com and www.nsdil.com.

The Company, in accordance with the Regulation 36(1)(b) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 is also sending letter to the Shareholders who have not registered their email addresses with the Company, providing a direct web link to the Annual Report along with its relevant details. Physical copy of the Notice and Annual Report along with accompanying documents will be sent to those Equity Shareholders who request for the same.

Members can attend and participate in the AGM through VCOAVM facility only, as indicated in the Notice of the AGM and their attendance shall be counted for the purpose of determining the quorum under Section 103 of the Act.

Instructions for remote E-voting before and during the AGM:-
Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), the Secretarial Standard on General Meetings issued by Institute of Company Secretaries of India ("SS-2") and Regulation 44 of the Listing Regulations, as amended and the MCA Circulars, the Company is providing the facility of remote e-Voting before the AGM as well as remote e-Voting during the AGM to enable its Members to cast their vote by electronic means for the business to be transacted at the AGM and for this purpose, the Company has appointed NSDL to facilitate voting through electronic means.

A person, whose name is recorded in the Register of Members or the Register of Beneficial Owners (in case of electronic shareholding) maintained by the Depositories as on the cutoff date, i.e. **Tuesday, July 1, 2025** shall be entitled to avail the facility of Remote e-voting and e-voting at the AGM provided by NSDL.

The remote e-voting facility will be available during the following period:

Commencement of e-voting	From 9.00 a.m. (IST) on Friday, July 4, 2025
End of e-voting	Upto 5.00 p.m. (IST) on Monday, July 7, 2025

The remote e-voting module shall be disabled by NSDL for voting thereafter. Remote e-voting facility is provided to the Members to cast their votes prior to the AGM or during the AGM. Once the vote on a resolution is cast by the Member, he / she shall not be allowed to change it subsequently. Members will be provided with the facility for remote voting through electronic voting system during the VCOAVM proceedings at the AGM and those Members participating at the AGM, who have not already cast their vote by remote e-voting before the Meeting, will be eligible to exercise their right to vote during such proceedings of the AGM. Members who have cast their vote on resolution(s) by remote e-voting prior to the AGM will also be eligible to participate at the AGM through VCOAVM but shall not be entitled to cast their vote on such resolution(s) again.

Any Members who acquires shares of the Company and becomes a Member of the Company after dispatch and holds shares as of the cut-off date, i.e. Tuesday, July 1, 2025 may obtain the login ID and password by sending a request at evoting@nsdl.com or the Company's RTA. In case of any queries, you may refer to the Frequently Asked Questions for Members and e-Voting user manual for Members available at the download section of <http://www.nsdil.com> or call on: 002-4886 7000 or send a request to Mr. Abhijeet Gunjal, Assistant Manager NSDL at evoting@nsdl.com. Members whose e-mail addresses are not registered with the Company / DPs / RTA may register the same at mt.helpdesk@in.mpmf.com on or before Friday, June 20, 2025, to receive the Notice and Annual Report for financial year 2024-25.

The manner in which the Members who have not registered their E-mail address with the Company can cast their vote through remote e-voting or remote e-voting facility during the meeting has been mentioned in the Notice. The detailed process for registering of email address is provided in the Notice covering the AGM.

Helpdesk for Individual Members holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL are given below:-

Login type	Helpdesk details
Individual Members holding securities in demat mode in NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.com or call at 022 - 4886 7000
Individual Members holding securities in demat mode in CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at toll free no. 1800-21-09911

The Board of Directors of the Company has appointed Mrs. Kumudini Bhalerao (FCS 6667) or failing her Mr. Makarand Joshi (FCS), Partners of Makarand M. Joshi & Co., Company Secretaries, to act as Scrutinizer to scrutinize the e-voting process including remote e-voting during the AGM in a fair and transparent manner.

The results of the remote e-voting and e-voting during the AGM shall be declared within two working days from the conclusion of the AGM. The results declared along with the consolidated scrutinizer's report shall be uploaded on the website of the Company i.e. www.abdindia.com and also be displayed on the Notice board of the Company at its registered office and on the website of NSDL viz.,